CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.C.P. No.226 of 1995 in O.A. No. 2358 of 1993



New Delhi, dated the 15th July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri P.N. Sharma, R/o D-867, Street No.13A, Wazirabad Side, Ashok Nagar, Delhi-110093.

..... APPLICANT

(By Advocate: None appeared)

VERSUS

- 1. Shri V.K. Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri I.P.S. Anand, Divl. Railway Manager, Northern Railway, DRM Office, New Delhi.

.... RESPONDENTS

(By Advocate: Shri P.S.Mahendru)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We note that the applicant was absent on the previous two consecutive dates also. We have heard respondents' counsel Shri Mahendru on CCP-226 of 1995.

2. Shri Mahendru states that the Respondents have fully complied with the directions of the Tribunal's directions contained in judgment dated 27.9.1994 in O.A. No.2358 of 1993. It is perhaps for this



that the applicant has been absenting himself and it is presumed that he is no longer interested in pursuing this C.C.P.

Accordingly the C.C.P. is rejected and the notices against the respondents are discharged.

(DR. A. VEDAVALLI) Member (J)

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(S.R. ADIGE) Member (A)

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